

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 456/JPR/2023
CP No. (IB)- 57/7/JPR/2018
Under Section 7 of IBC, 2016

In the matter of:

Veena Parakh & Anr.

.... Financial Creditor/Applicant

Versus

SNG Real Estate Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Naresh Kumar Sejvani, Adv.

For the Respondent : Anuroop Singhi, Adv.
Aditya Vijay, Adv.

ORDER

IA No. 456/JPR/2023:

Heard Mr. Naresh Kumar Sejvani, Adv. appearing for the Applicant (Respondent in the main CP). Mr. Anuroop Singhi, Adv. appearing for the Respondent (Petitioner in the main CP). Learned Counsel for the Respondent (Petitioner in the main CP) does not want to file reply to this application.

During the process of scrutiny of the file, the Registry pointed out certain defects. Learned Counsel for the Petitioner filed an application seeking exemption from filing certain documents. IA No. 18/JPR/2019 filed by the Petitioner was decided vide order dated 12.07.2023.

Sd/-

Sd/-

Learned Counsel for the Applicant (Respondent) in the main CP has filed this IA for taking certain documents on record. This application is allowed to the extent of taking annexure 3 tripartite agreement and annexure 5 sale agreement. IA No. 456/JPR/2023 stands disposed of accordingly.

List the matter on 16.10.2023.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 14, 2023